

Central Administrative Tribunal
Principal Bench: New Delhi

OA- 1945/98

New Delhi this the 7th day of May 1999

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Uma Shankar Sharma
Asstt. Registrar of Trade Marks
Trade Marks Registry
Okhla Indl. Estate
New Delhi-110020

.....Applicant
(Applicant in person)

Versus

1. Union of India
through the Secretary to the Govt. of India
Ministry of Industry
Department of Industrial Policy and Promotion
Udyog Bhawan, New Delhi.
2. The Controller General of Patents, Designs and
Trade Marks
Old C.G.O. Building
101, M.K. Road
Mumbai- 400 020
3. The Secretary
Union Public Service Commission
Dholpur House
Shahjahan Road
New Delhi.

.....Respondents
(By Advocate: Shri N.K. Aggarwal)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant prays for and is allowed
permission to withdraw the OA.

2. The OA is accordingly dismissed as
withdrawn with a direction to the respondents to dispose
of applicant's representation dated 8.9.98 (Annexure-F) by
a speaking and reasoned order in accordance with their own

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submissions contained in para-3 of the counter reply, within three months from the date of receipt of a copy of this order under intimation to the applicant.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S. R. Adige
(S.R. Adige)
Vice-Chairman (A)

cc.